

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/2011/5889/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri M. Narayan,
Member, MACT,
Dhubri.

Dated Guwahati the th 11 August, 2022.

Sub: **Commuted leave .**

Ref:- Your letter dtd. 10.08.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 55 days from 08.08.2022 to 01.10.2022 along with station leave permission, from the evening of 06.08.2022 till the morning of 06.10.2022** (prefixing 07.08.2022 and suffixing 02.10.2022 to 05.10.2022), subject to submission of leave application in prescribed format with the Leave Admissibility Report from the office of the Accountant General (A&E). Further, you have been asked to hand over charge to the District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial officer available at the station. Further, your casual leave on 08.08.2022, has been converted into this commuted leave period.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/2011/5890-91-92 /A, dated , 11-08-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The District & Sessions Judge, Dhubri .
3. The Project Manager, Gauhati High Court


JT. REGISTRAR (VIGILANCE)

Pda